

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 263/MP/2018

Subject : Petition under Section 79(1) of the Electricity Act, 2003 and Sections 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by Respondents.

Date of Hearing : 20.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : ENN-ENN Corporation Limited (EECL)

Respondent : National Load Despatch Centre (NLDC)

Parties present : Shri Pankaj Bhagat, Advocate, EECL
Ms. Tusharika Sharma, Advocate, EECL
Shri Arjun Krishnan, Advocate, INLDC
Shri Kaustav Som, Advocate, INLDC
Shri Ankur Singh, Advocate, INLDC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner has filed the present petition seeking direction to the Respondent to issue 19190 RECs to the Petitioner for its 3 projects for the period from 18.1.2017 to 7.11.2017. Learned counsel, in support of his contention, relied upon the Commission's order dated 11.2.2019 in Petition No.198/MP/2018 in the case of HPCL Bio-fuels Ltd. Vs. National load Despatch Centre & other.

2. Learned counsel for the Respondent submitted that the Petitioner had earlier approached the Commission through the Petition No.223/MP/2017 seeking similar relief as prayed in the present petition which had arisen due to the Petitioner's admitted non-compliance of REC Regulations. However, the Petitioner has again not complied with the applicable provisions of the REC Regulations and has sought relief despite such admitted non-compliance. Learned counsel submitted that the Petitioner is not entitled for issuance of RECs for the period from 18.1.2017 to 7.11.2017 when the projects of the Petitioner were not registered under the REC Regulations.

3. After hearing the learned counsels for the parties, the Commission reserved the order in the Petition.

**By order of the Commission
Sd/-
(T. Rout)
Chief (Law)**